

of section 3 of the All India Services Act, 1951 :

(1) The Indian Administrative Service (Fixation of Cadre Strength) Fourteenth Amendment Regulations, 1981, published in Notification No. G.S.R. 788 in Gazette of India dated the 29th August, 1981.

(2) The Indian Administrative Service (Fixation of Cadre Strength) Fifteenth Amendment Regulations, 1981, published in Notification No. G.S.R. 808 in Gazette of India dated the 5th September, 1981.

(3) The Indian Administrative Service (Pay) Tenth Amendment Rules, 1981, published in Notification No. G.S.R. 809 in Gazette of India dated the 5th September, 1981.

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12.23 hrs

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriations (Railways) No. 5 Bill, 1981, which was passed by the Lok Sabha at its sitting held on the 8th September, 1981, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.24 hrs

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTY-NINTH REPORT

SHRI G. LAKSHMANAN (Madras North): Sir, I beg to present the Twenty ninth Report of the Committee on Private Members' Bills and Resolutions.

12.25 hrs

ARREST OF MEMBER

MR. SPEAKER: I have to inform the House that the following wireless message dated 15th September 1981, addressed to the Speaker, Lok Sabha, has been received from the District Magistrate, Ghazipur, UP, today:

"Shri Rajnath Sonkar Shastri, Member of Parliament arrested under section 151, Cr. P.C. by police of Police Station Kotwali, Ghazipur at 2 P.M. today on 15-9-81 in Collectorate compound, Ghazipur and kept in District Jail, Ghazipur, under orders of the Sub-Divisional Magistrate, Ghazipur."

RE QUESTIONS OF PRIVILEGE—Contd.

(Interruptions)

SHRI BAPUSAHEB PARULEKAR: (Ratnagiri) You cannot deprive the House of its right. You cannot use the House as your Chamber I am sorry to say that. Your decision is illegal....it is an *ex party* decision, it is an illegal decision....

(Interruptions)

..It is not befitting for the hon.' Chair of this August House to indulge in this. Therefore, I am sorry we are walking out.

अध्यक्ष महोदय : आप करिए, कोई नोटिस दोजिए, मुझे कोई एतराज नहीं है ।

... (बख़्ख़ान) ...

SHRI BAPUSAHEB PARULEKAR: Why you have not allowed us to make our submission, Sir? This is the way you are going to.....

(Interruptions)

MR. SPEAKER: I am only concerned with the privilege.

(Interruptions).

SHRI ATAL BIHARI VAJPAYEE: Sir, today I am in possession of new evidence. How do I discuss this? Will you allow us today to give notice of a new motion?

MR. SPEAKER: Now the matter is closed.

(Interruptions).

(At this stage Shri Bapusaheb Parulekar and some other hon. Members left the House)

(Interruptions).

SHRI SATYASADHAN CHAKRABORTY (Calcutta South):..Mr. Venkataraman totally misled the House.

(Interruptions)

MR. SPEAKER: Now Mr. Tytler.

SHRI JAGDISH TYTLER (Delhi Sadar). Sir, two days back I have given a Call Attention notice on Jamshedour riots.